fShn Ram Niwas Mirdha]

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specified in section 3 of the Salaries and Allowances and Pensions of Members of Parliament Act, 1954, with respect to Members of Parliament.

So, Sir, so far as the salary and emolunicnts of Ministers are concerned, they are the same as that of a Member of Parliament. Whatever else is spent by him or on, him is appurtenant to the work which the Constitution has entrusted to him. The <fame distoration has been brought with respect to the Rasftitrapati Bhawan and an impression is sought to be created that the personality of the person of the Rashtrapati Bhawan himself is spending that much. The Rashtrapati Bhawan is a dignified monument, it is a national monument and it is only a fact that the President lives 'n a small port'On in Of it but tliie rest of it Js open most of the time. It has beutiful gardens. And all this distorts the entire picture. It does not behove the hon. Members to involve the President's n'ame or the Prime Minister's name in this manner.

Sir, there is no need for me to try to answer the other questions. I will beseech vou and the hon. Members to pass this Bill.

THE VTCE-CHAIRMAN (SHRI R. RAMAKRISHNAN): Now T shall put the Resolution moved by Shri Ram Niwas Mirdha to vote. The questiotH is:

"This House aippears the draft Ministers' (Allowances, Medical Treatment and other Privileges) Amendment Rules, 1986, framed under sub-section (1) of section 11 of the Salaries and Allowances of Ministers Act, 1952 (58 of 1952) and 'aid on the Table of the Rajya Sabha on the 24th April, 1986.

The motion vas adopted.

THV. COAT. MTNFS LABmjR WKT^FARE FUND (REPEAL) BILL, 198*5

THE MINISTER OF ENERGY (5HRI VASANT SATHE): Mr. Vice-Chairman,

SABHA] Fund (Repeal) Biill, 1986—224 Discussion m<i concluded

Sir, once again I say that this a an innocuous Bill in the sense that all that We are saying is fhat in 1947 there was this Act, the Coal Mines Labour Welfare Act, 1947. This was P"or *o nationalisation Of 1972. What actually happened, Sir, was that because the working class was exploited in the coal industry, the Government felt that a sort of fund should be created by imposition of a cess on sale of each tonne of coal and that cess Was used for the purpose of welfare. That was the main Welfare Act. After nationalisation of 1972, the responsibility of welfare naturally came to the nationalised industry and as is well known to hon. Members, an amount of h'ardly Rs. 6 crores that was being spent on the welfare of workers rose to Rs. 100 crores by 1984-85 that was spent on the welfare of the workers. This j^ not only a responsibility but a duty of the nationalishod industry and, therefore, entire welfare activity now falls within the purview and responsibility of the nationalised sector, the Coal India Limited and other companies that are there. All that this Bill seeks to do is now to repeal the redundant Act which has ceased to h'ave any validity as it is and absorb all the labour. There is no retrendhment of a single worker out of 2500 odd workers; in the entire coal industry, there are about 7[^] lakh employees. These people are going to be absorbed in the respective companies and the responsibility of welfare is goin[^] to be undertaken by the oomnany. This is the only purpose "f this Bill.

I would uree and request the hon. Members 'f they could restrict themselves to this aspect; I shall be highly obliged and they accept and pass the Bill. That will save their time and also the time of the House. But if they want to use this Bill t.3 enlaroe the scope 'and speak. as I have been seeing, on everything under the name 'coal', then of course it is their pleasure and whatever wisdom comes from them, I will try to learn from that and try to respond to that. Th'ank you.

The question was proposed.

[The Vice-Chairman (Shri M. P. Kaiishik) in the Chair.]

I would have wholeheartedly supported it if this step ensured better amelioration of the worries 'and anxieties of the workers of the nationalised concerns. In 1973, all the coalmines were nationalised but for mysterious reasons, the very hig'n quality coal mines owned by TISCO were excluded. This still remains excluded. Is it not 'an admission by the Government that TISCO coalmine workers' welfare is better served by the Tatas than by .our own public sector?

Let Us have a look at the state of workers' welfare 'at this moment, 13 years after nationalisation. About 140 to 170 accidents take p'ace every year resulting >n 150 to 200 deaths. There has been no appreciable drop in the fatality rate vhich hovers around 1.30 per million although the Safety Committee sist up by the Government it-self recommended long ago that it should be reduced to 1.00 or less, per million. Governments record in improving the safety of miners is not at all remarkable. They have been very sluggish in introducing less-hazardous open cast mining as is the case As regards the in advanced countries. condition of housing, the less the better. Less than 30 per cent of the workers have so far been provided with housing f;iciliti"s. rest continue to live in primitive dwellings the dhaiiras which means rows of rooms. without vinndows -ind withoui the benefit 'of even clean drinking vv'ater. Medical facilities exist only in name. Incidence of tuberculosis in the highest among coal workers. In addition lo this dangerous disease, which can easily h.? eradicated, if the Government is determined, if it is serious enough, various other occupat'onal hazards, occupational ailmeuts, haunt' these workers who literally keep the wheels of our national economy rnoving. They

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are mostly given common medicines and they have to wait, some times as long as a year, to get admission to a sanatoriumi or a good hospital. Instead of regular health check-up, including chest x-rays, they are sometimes given the benefit of attending the so-called special medical camps. I do not know what prevented the Coal India Limited during all these years from setting up schools for the children of miners, as other nationalised mdustries have done, like SAIL, BHEL etc. Till now, the facts reveal that the Government's concern for the miners' welfare is at best half-hearted and at worst, an eyewash.

Sir, before nationalisation, private investment in coal industry was about Rs. 55 crores and coal production was about 77 million topnes. Now, with Rs. 6,000 crores of public money, the production is about 150 million tonnes. To hide its Himalayan inefficiency. Government tries put the blame on the apathy and indiscipline of the workers. It is even now vie-" timising the workers by cutting eight days' wages for absence of one day during the recent strike. It continues to ignore the charmed circle of private contractors, corrupt officials and mafia gangs conspiring! to siphon off the huge national investment into unproductive channels.

Sir, I would request the hon. Minister not to take this *ad-hoc* measure but to strengthen the existing arrangement for looking after the workers' v/clfare. instead of distributing its responsibility among individual nationalised coal companies. In these days of so-called accountability of the public sector by which the Government actually mean profitability, individual companies will tend to reduce or at least restrict the expenditure on miners' welfare. I would also like to suggest here that in the existing arrangement, workers should have adequate representation through secret ballot. Since this Government pose as a very good friend of the: workers, I hope, it will not continue toi be oblivious of its responsibility in re-p-dV'i to workers' participation as enuncia ted in article 43 A of the Constitution, and the Industrial Policy Resolution of 1956. Thank you. Sir.

5.00 P.M.

श्री रामानन्द यादव (विहार) : मान्यवर मंत्री जी ने काल माइन्ज वैलफीयर फांड एक्ट जो पहले बना उसका अवालिका करने के कारणों पर प्रकाश डाला है। मैं माननीय मंत्री से यह जानना चाहता था कि उस बोर्ड को तो आप एवालिश कर रहे हैं. लेकिन उसका अल्टरनेटिव क्या है ? यह बता रहे है कि सारा वैलफेयर का काम अब भारत को किंग कोल करेगा, कोल इंडिया करेगा यानी जो जनरल मैनेजर्ज हैं कम्पनी के वे कर्गे, उनके पदाधिकारी कर्गे। लेकिन अन्भव क्या बताता है ? अन्भव यह बताता है कि वैलफ्यर के पैसे जो सरकार दोती है. वह बहुत सा पैसा लोट जारे है और अर्च नहीं हो पाता है । मैं माननीय मंत्री जी से स्पष्ट शब्दों में यह जानना चाहता हू कि जब से काल इंडिया नेशनलाइज हुआ है तब से बाज तक कोवल 400 करोड़ रापये माइन्ज लंबर के वैलफेयर पर खर्च किए हैं और उसमें से कितने परसेंट लेप्स कट गया और जाज भी लैप्स कट रहा है ? मान्यवर, एक बात और मैं जानना चाहता हूं कि जो वैलफेयर बोर्ड है उसके एवालिश करने के पहले मंत्री जी क्या अपके जो कर्मचारी है वड़े-वड़े सीसीएल के बोर्ड को लोग, माइन्ज लंबर को रिप्रेजेट टिव जो कि डिफ्रोन्ट युनियनज के हैं, उनके लोगों को बुलाते और कत्सल्टेशन करते कि आल्टर-नेटिव क्या है ? क्योंकि बोर्ड बहुत से इन्स्टीट्यूशन्ज चलाते हैं, मल्टीपरपज स्कृत खोले हुए हैं, बेरियस स्कीमज हैं, तो उनका क्या होगा ? मंत्री जी उनके चलाने की जिम्मे-दारी कौन लेगा, इस पर भी आप जरा प्रकाश डालें? मंत्री जी यह 400 करोड रापया कोल माइन्ज को इतने बड़ी समदाय पर सर्च हजा है लॉकिन इसमें बहुत सालैस कर गया । सर्च कम हाआ है 50 परसेंट के करींब। जो रक्षक है वही भक्षक है तो वे उनका वैलफेयर क्या देखोंगे ? यह तो लोचण करने वाले लोग हैं। वैलफीयर करने के लिए. वैलफ्रीयर मैजर्ज को इम्प्लीमेंट करने के लिए एक संपेरेट मिनिस्टी की, एक संपेरेट डिपार्टमोंट का होना नितान्त रूप से बावश्यक है। यह द:स के साथ कहना पडता है कि अदर पब्लिक अण्डरटोकिंग्ज में जो भी दैल-फोर मोजर्ज है मजद राँ के लिए वे जितने अच्छे ढंग से इम्प्लीमेंद्र होते हैं उतने अच्छे ढंग से कौल डांडिया 🎤 इम्प्लीमेंट नहीं होते हैं

और उतनी सुविधाएं नहीं मिलती है। अब पानी को ही ले लीजिए। जो लोग कोयला क्षेत्र से आते हैं वे जानते हैं कि जंगल में कायला मिलता है, पहाडों में मिलता है जहां पर कि पानी की कभी है और पानी नहीं मिलता है। पानी को लोग इकट्ठा करते हैं गड़ढ़ों से और उसे बायल करते हैं। घडों में भरते हैं और तब जाकर पीते हैं। मरेग अपना भतीजा आफिसर है जो कि पानी पांचर' से ले करके उसको बायल करके पीता है। हम वहां खुद गए हैं और हमने बायल किया हुआ पानी पिया है। आज इतना बडा वायला क्षेत्र है। वहां की कड़ीशन ऐसी है कि वहां कोई भी मजदर एसा नहीं है जो कि अन्दर जाकर कायला काटता हो, ढपीता हो और उत्पर लाता हो तो उसके लंग्ज म टी.बी. के वर्मज नहीं पह चते हों? शाम के वक्त जब वह मजदूर बड़ी मात्रा में सघारता है तो उसके अन्दर से काला-काला सा थक निकलता है। क्या मंत्री जी इस बात की जांच करने की आपने कोशिश की है कि कांग्रल के क्षेत्र में काम करने वाल जो माइनर्स है, उनमें से कितने परसेंट टी. बी. से अस्त हैं। आज तक न तो कोई बेल-फीयर मंजरस लिया गया है और न ध्यान दिया गया है । मैं जानना चाहता हूं कि कितना रुपया सर्च करते हैं. कितने रीजनल हास्पी-टल बनाए हैं उड़ीसा मों, बिहार में सध्य प्रदोश में और जहां-बहां बड़ो-बड़ो क्रोयले की माइन्स है वहां कितने बेड के अस्पताल हैं ? मान्यवर, आप जानकर ताज्जत करोगे कि यह संख्या नगण्य है, बंड की अस्पतालों में कमी है। अन्त जो मनदर हिन्दस्तान के शहर से लेकर दोहात में कायला निकालता है तीचे अपहरगाउण्ड में जाकर के. उसकी हालत क्या है ? सर्वे रिपोर्ट से आपको गालम होगा जो आदमी कायला खान में काम करता है, उसकी 80 परसोंट लाइफ घट जाती है, अगर साँवर्ष उसे जीना होगा तो वह 20 वर्ष जिएगा और वह भी जिएगा बांसते हुए. हांपते हुए। अस्पताल की दुर्दशा दढ़ती जा रही है, पानी की व्यवस्था नहीं है, हाउसिंग को व्यवस्था नहीं है। आज तक आप 40 प्रतिशत माइन्स में काम करने वाले मजदारों के लिए उचित प्रबन्ध नहीं कर सके। अपको क्रोयले से काफी पैसा मिलता है, आपकी रोल की गाड़ी चलती हैं. एवजी पैदा होती हैं, थर्मल पावर

चलते हैं, उद्योग धंधे चलते हैं और यह कोल संकटर में जब तक आप मजदूरों को स्विधा नहीं दंगे, आपका आउट-पूट नहीं बढ़ेगा। उनकी सिक्त क्षीण होगी और प्रोडक्शन कम होगा, उनकी लाइफ कम होगी। इसलिए अगर आप एफिपियेन्सी चाहते हैं, अधिक प्रोडक्शन चाहते हैं तो मजदूरों के वेलफेंगर पर आ। विशेष रूप से ध्यान दं. . . (समय की घंटी)

मान्यवर, संफ्टी माइन्स कांफ्रोस हुई थी। एक कमेटो बनी थी और उस कमेटी ने फाइण्ड-आउट किया था कि करैन-दाैन सी सविधा मजदर को दी जानी चाहिए। में सरकार से पछना चाहता हुं कि व्या उस कमेटी की रिकमण्डेशन को सरकार ने लाग किया है ? जहां तक स्के मालम है पर्ण रूप से उस संफटी एक्ट को लाग नहीं किया गया। मैं तो साफ कहता हुं सरकार से कि आपने आज तक जितने भी संफ्टी एक्ट बनाए हैं, साइनर्स के हक में जितने भी कान्न दनाए ही, अगर उनको इम्पलीमीट कर दो तो हण्डोड परसोंट उससे भला हो जाएगा और आगे कानन बनाने की आवश्यकता नहीं रहोगी। आवश्यकता इस बात की है कि वड़े-बड़े आएकी जो सी.सी.एल. के आफीसर हैं, भारत कोकिंग कोल, सेण्ड्ल कोल फील्ड, इंस्टर्न कोल फील्ड, इनके वडें-बड़े जो आफीसर हैं, उनको जरा कहिए कि प्रजदारों के प्रति अपना एटीटयड बदलें। आपने यहां अनेक कान्न पास कर दिए, ऐसौं का एलाटमांट कर दिया । लेकिन पैसों का खर्च ठीक से नहीं हो पाता है इन आफीसरों की बदनीयती के कारण । इसलिए मान्यवर, मंत्री जी अपकी नियत में हमको संदोह नहीं है। लेकिन संबंह है उन बड़े-वड़े तनखाह-दारियाँ पर, जो उस एरिए के माफिया से मिलकर अपनी सम्पत्ति बढाते हैं, अपनी स्विधा बढ़ाते हैं, अपने को आराम दिलाते है. उनके लोगों को नौकरी भी दे डालते हैं, लेकिन इससे देश का हेलफीयर, मजदर का वेलफोयर नहीं होता . . (समय की घंटी) . .

मान्यवर, मैं मंत्री जी से आग्रह करूंगा जरा स्कूल की तरफ तो ध्यान दीजिए । क्या आपने एज्लेशन के सम्बन्ध में चिन्ता की है ? वितने कालेज आपके कोल-फील्ड

एरिया मैं बने हैं? उनके बच्चों के पढ़ने की लिए सरकार स्कूल न खोले तो आपका इंस्टीट्युशन स्कूल नहीं चला सकता । आप मजदरों के लड़कों की स्कालरिशप भी नहीं देपाते है। माइनिंग इंजीनियरिंग के इंस्टीट्यूट हैं, टैबनीकल इंस्टीट्यूट हैं। माइनर्स के बाल-बच्चों को उस तरह की टेक्नोलोजी की शिक्षा दिलवाइए जिसमें वह काम करते हैं। कभी आपने इस तरफ ध्यान दोने की कांशिश की है। मैं मंत्री जी से जानना चाहता हुं कि जितने माइनिंग के स्काल है उनमें माइन्स में काम करने वाले मजद रों के बच्चों के लिए कितना रिजवेंशन आपने किया है? उनके रिक्रिएशन के लिए कितना खर्च किया है, उनकी हाउसिंग पर कितना खर्च किया है । एक्सीडॉट क्यों होते हैं । एक्सीड ट तरह से होता है । जहरीली गैस निकलती है भीतर से, आप अन्दर जाएंगे तो दोशोंगे नीचे । जहरीली गैस निकलंगी और मजदार मर्गे। परिषय सेट जो पानी फैंकता है वह खराब होगा । धनबाद साइड में जो माइन्स जमीन की अन्दर इनक्लाइन्ड किस्म की होती है वह फ्लड हो गई तो सैंकडों की तादाद में मजदार मर्गे । क्यों मरते हैं? क्योंकि आउट-डोटोड मजीनरी बाहर फिट की गड़ाँ थी जिसको पानी पम्प करना था । कोबले की खान में सतत पानी आता है। उसको जब तक बाहर नहीं निकालोंगे मजदर काम नहीं करना अन्दर जाकर । वहां विजली नहीं है, हवा नहीं है। हाई-पावर मशीनरी से और पंसों से हवा अन्दर प्रेस की जाती है। सनते हैं कि माडर्नाइजेशन होगा माइन्स का । छोड दीजिए माडर्नाइजेशन की बात । कम से कम आप इतना तो कीजिए कि पानी की वजह से जो छत माइन की गिर जाती है और लोग दवकर मर जाते हैं उसका पानी तां फिकवा दीजिए । आपके पास एलोकेशन अप फंड कम होता होगा, कालेंबोरेशन नहीं करते -- I understand it very clearly, you are not able to give what the

लेकिन एक बात तो जरूर कीजिए, कम से कम हगरिया घाट ग्रूह कीजिए, बड़े मैमाने पर ग्रूह कीजिए। उसमें तो उतनी टेक्नों-लीजी की जरूरत नहीं। उससे क्रियला भी अच्छा निकलेगा, बर्बाद भी नहीं होगा। बीचे सैंड नहीं दीजिएगा तो हान धंस जायेगी, अगर उसमें अच्छा स्लीपर नहीं

श्री रामानन्द यादवी

दौगें तो धंसने की सम्भावना है। घटिया किस्म के ठोकेदार कायला क्षेत्र में लाए गए हैं। बाल् ढांने में, साल का स्लीपर सप्लाई करने मा, पर्मियंग संट्स की सप्लाई मा करोड़ों रुपए का नुकसाव होता है। चरा-गाह हो गया है कोल फील्ड । मैं मंत्री जी से आग्रह करूंगा कि आप कमीश्न नियक्त कर जो इस बात की जांच कर कि कांग्ला सान का जो एरिया है उसमें हमारा जो मनी का इनवाल्बाट है उनका उधांग ठीक से होता है या नहीं । जिलेगा बाउटपट होता है उसका करैन हिस्सा बाहर निकल जाता है और कार्न सरकार के खजाने में आता है। बेल-फीयर को लिए क्या मैजर्स सिए गए हैं ? बाहर जो बातावरण ही उसको ठीक करने की लिए एक कानन बनाया गया था । उब प्राइवेट सैक्टर मं कायले का एरिया था तो प्राइवेट जो लोग थे उन के लिये जनिवार्य था कि 10 पेड़ कार्दगेता वहां के 10 पेड़ जरूर लगायोंगे । मैं जानना चाहुता हू कि वाता-वरण ठीक से बना रहे, इकालाजिकल बैलॉस मेन्टोन्ड रहे इस के लिये कोल इंडिया या उस की जो सक्सीडियरीज हैं, वे क्या करती हैं। इस पर आप को प्रकाश डालना चाहिए। इन शब्दों के साथ मैं इस बिल का तह दिल से समर्थन करता हा । जो भी किया जाप ने अच्छा किया। जब यह आप के जिम्में हैं, में चाहांगा कि इस को ठीक हंग से आप चलाइयें। सालवीं योजना मी आप इस पर 800 करोड रापया लगायोंगी। कौन इस को सर्च करोगा ? यही मैनेजर्स जो वहां ब्वेशना भी निकलवाते हैं। और वहां का बैलफोयर भी बोकते हैं। बही देखीं गे कि कितने मजदर मरे। अगर 25 मरीने तो वह 5 बतायाँगे क्याँकि बेलफोयर आफि-सर बही है। डाइरेक्टर जनरल जाफ माइंस संफटी का स्टाफ क्यों घटता जा रहा है। इस का कारण क्या है ? वक स को डिटोल नहीं किया जाता है कि उन की संफटी किस तरह से होगी। उन को फटवियर मिलना चाहिए, उन को नकाद मिलनी चाहिए, वह नहीं मिलती है। पत्थर उन पर गिर जाता हैं। उन को पूराने हैंट दिये जाते हैं। वह सराव होते हैं, फट गये होते हैं। किट्म कौसी दी जाती हैं इस को दोखने की आ-वश्यकता है और वहां उन के बेलफोबर को ठीक करने की जावश्यकता है। इन शब्दों

के साथ माँ इस बिल का समर्थन करता हां।

DR. SHANTI G. PATEL (Maharashtra): Mr. Vice-Chairman, Sir, this Bill has been brought with a laudable objective of taking over the responsibility of doing welfare work as an employer by the Government, and that too, doing much better than what was being done in the past, particularly by the private employer who engaged the coal labour in the past.

The hon. Minister also, in his introductory remarks, has referred to the amount of money that was being spent, which used to be Rs. 6 crores or Rs. 12 crores later on, and said that this amount was going to be increased now to Rs. 100 corre-i or so. But this is far from adequate.

If we look to the state of the conditions in the coalfields, none else a person than Mr. Ramanand Yadav who is ordinarily a great supporter of the Government cause and who believes in the dictum that 'his Government can do no wrong' and that the Government is always fight, doing always good, was constrained, was pained to observe that whether it is in respect of water supply or health or education, in all these cases, the conditions were absolutely horrible as far as the coalfields were concerned. He hat gone further and said that the money that is allotted was not being spent or that It was misspent or misappropriated. Whatever that may be, but the fact remains tliat he was constrained to make this remark is a proof, if necessary, of the bad conditions that exist in the coalfields.

Let Us look at the water supply. It is the declared policy of tiic present Government to give water to every village. But here 's an industrial areas, and here are the people who are made to v/ork in far-flimg areas, far away from the cities and towns and even villnges, where they are required to start their own settlements and find out their living and work under such Very undesirable conditions, where the environment and surroundings are quite hostile. There they cannot get enough water. What I would like to ask the Minister is whether the pciformance is as expected. Thirteen years after the nationalisation what we find, according to

the report of his own Ministry, is that 50 per cent of the people lire provided with potable water. This means, lakhs of people do not get water. If they do not get potable water, the consequences are Well known. They will become victims of various diseases. and then the auestion health of would aris

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' There also, of course, the Report refers to so many dispensaries, hospitals and what not, but these are not enough to do the work. One question that I would like the Minister to answer is could they have not done better as a public sector employer in this particular regard-welfare?

Again in the maiter of health adequate facilities are not made tvailable Enough number of ambulances are not there. This is one industry which is the most accident

- prone industry, but here the ordinary ambulance service even i.s not properly organised. Of course, there are figures to show that there are a number of ambu-'ances, but the question is unless a proper aid at a proper time is made available, the person has no chance of suivival. The same is true in case of various diseases
- . also. This is one industry ngain where there is a heavy hazard of occupational diseases because ihe coal dust is the one thing which damages the lungs ard causes
- disease. For that also, apart from preventive measures, curative measures also become necessary I am sorry to say that even this aspect is not being looked aliei in spite of so many years of the Government existence of this industry.

Now I come to education. This is very important. We want to build up the citizens of future to take up responsibilities in various spheres of society. If they are kept away from education or are likely to get education which cannot be called education, how can they be good citizens of this coimtry? That is why it is very necessary that good education, which should include vocational education also. should be made available so that they are able to find employment and l«ad a better life.

Coming to housing, the same sorry state of affairs exists. To say that 32 per cent of the people have been provided housing! facility is not a tall claim. Mind *you* they are not staying in the cities; they are not staying in towns; they are staying in far-

iiung areas where houses are not availa-able. The so-called houses Dhowras, which are provided to them are not fit for human habitation. It is, therefore, necessary, and I do expect from a person of his conviction and enlightenment, to take radical and urgent steps, to move faster than whatsis predecessors have been doing in the past, so that he could achieve the goal.

Fund (Repeal) Bill, 19S6 Discitsaio'i not concluded

I would also like to refer asto\5(hat is going to be the machinery. I was expecting him to say something about the machinery which will cairy on the work of welfare. No machinery has been set up for the purpose though the old has been dismantled. There has ti be a specialised machinery, especially at the top where the labour representatives are going to be associated in taking policy decisions and a number of various other measures that are required to be taken.

This brings me to the point of workers* participation. Whenever you constitute such a machinery, the participation by the workers is very important. I am happy to say-and I would like to congratulate him-^that he has taken a lead in deciding upon the representatives of the workers through secret ballot. I know he is not merely a politician, he is also a trade unionist. We have worked he has imbibed certain basic together and principles, and this is one of them. But I find is some hesitation in his mind as to how this should be organised. He feels that all the workers cannot be given a right their representative unions, May I choose appeal to him to go into this in a li^lfi greater detail depth and particularly and i^fer even to the la-id of capitalism-America-where also the workers' representatives are chosen through a secret ballot by all the woikers whether they are members of the union or not. That is how the union is chosen. I am sure he will find a way to accept this criterion. But if he cannot find this way. T would certainly request him to go ahead with whatever scheme he has in his hand and not to wait till all agree and together because that is the best way αf avoiding, sabotaging or finishing the whole principle of secret ballot. I wish that applies his mind to it and goes ahead with

[Shri Shanti G. Patel]

While concluding, I would say that lot us prepare an integrated scheme, a time bound scheme under which these and other welfare measures can be improved and the targets can be achieved. Unless such a scheme is prepared with a time perspective, I do not think, we will be able to achieve the purpose with which this Bill is sought to be abolished and the responsibility is being taken by the Government.

SHRI VIJAYA MOHAN REDDY: (Andhra Pradesh): Mr. Vice-Chairman, Sir, al the outset itself, I want to say that some more time should have been given for this very, very important Bill.

The VICE-CHAIRMAN (SHRI *M.* P. (KAUSHIK). But the time allotted is only one hour. I cannot help it.

SHRI VIJAYA MOHAN REDDY: Sir, in our country the primary energy source is coal. All our industrial prosperity despends on coal. Even other core sectors like thermal power stations, steel, cement, fertilizers, railways, transport, soft coke for domestic consumption, all depend upon coal, because it is the gamut of our industrialisation. Many of my hon. friends spoke about coal sector, welfare of coal workers, and coal mines. We all know that 7 1|2 lakhs of coal workers go into the pits without ventilation, because the booster fans cannot send in afr as the mine proceeds. Under these conditions living in hovels, as it has been said, 'without proper water supply, walking and cycling from 10 to 20 KMs, these coalmine workers reach the working spot, 'this is their living conditions. Then added to this, there are private contractors, Mafia gangs and It has been reported in smugglers. press that due to wrong planning Rs. 500 crores worth of coal was lying near the pits. What a boon for these people! That is why these Mafia gangs have grown resulting in smuggling of coal. As a result of these elements, our public sector undertakings are losing lot of revenue. What is the solution for all these things? As our hon. friend just now pointed out, is there workers participation in industry? We talk in and talk out about It has been told workers participation. yesterday by the Finance Minister that the most important

thing to see is that workers should participate in every industry. Is the Mintstiy of Energy capable of doing this? In 1983 itself you proposed for it. 1 think your Labour Minister has proposed for it But you have implemented it. I ask a simple question: Why you are not able to do it? Simply becaiise your INTUC-Indian National Trade Union Congress has stated that it is not going to abide itself to the secret ballot. You want the Mafia gangs. You want their representatives to rule the roost. You do not want the -secret ballot. You do not want true representatives of the workers to organise, to help and to achieve the targets. In spite of the poor living conditions, the miners have achieved the target that has been fixed by the Government and the Planning Commission for this year, that is, 150 million tonnes. They are going to achieve also your target which has been fixed for the Seventh Five Year Plan, i.e., 229 million tonnes by 1989. But what are you doing for them in turn? They have done their part That is why we say, your Government calling itself as a socialist must depend on the working masses of this country and if you cannot do it, everything will come to a naught.

There was a day's strike by the coal workers recently to teach you a lesson. But still you have not learnt it when the entire coal Industry came to a standstill to warn you that you are not able to abide by your agreement—you are not able to provide pension and you are not able to give them housing facilities. You have promised these things to them. In lieu of their one day's strike you are withholding 8 days salary Under these circumstances, what else the workers can do if there is no ventilation in the mines, has the workers not to come out? (Time bell rings) Yes, my time is up. I want to state something very important and very urgent.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); You can take one minute.

SHRI VIJAYA MOHAN REDDY: Sir, that minute will be given to the benefit of the House. Today, in the

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'Statesman' 1 have seen Mr. Dubey and Mr. Mishra have shifted their war fo Dhanbad. This is the service that is being rendered, occupying the INTUC office. This is how I am utihsing this one minute. Two Chiei Ministers, one present Chief Minister and one ex-Chief Minister, they are trying to take the INTUC into their hands, while our Chief Minister, Mr. N. T. Rama Rao flew from Bombay and went to the coalmioes and assured the workers that every aspect of this industry i.f. educaton, housing, and electrification, all the problems wiU be taken up on priority and eight days salary will not be cut for one day's stike. In the same way, when two accidents occurred, our Ministers went into the coalmines. Somagudam and Godavari Khani tried to find out the cause and told the management that J' is due to their negligence that the workers have lost their lives and stood there and saw to it that the compensation was given to them. This is the spirit with which we want to understand this problem. That is why as my friend has told, workers participation is fundamental. Yesterday, you made our co'leagues on the other side in the Parliament to wake uptil 3 A.M. to declare our secularism and about democracy, the question of secret ballot is going to tell us where we stand. {Time hell rings.). I would urge upon the Government, please for heaven's sake, take a decision. When you can whip a decision which goes against the Indian Womenhood, why can't you whip a decision i\(^{\)} favour, of secret ballot. Thank you, Sir, for giving mo this opportunity.

{Interruption).

DR. SHANTI G. PATEL: Mr. Kalp-nath Rai, I am prepared to inquire alongwith you in this matter.

श्री कल्पनाथ राय (उत्तर प्रदेश): आदर-णीय उपसभाष्यक्ष महोदय, क्रांयले की बदानों का राष्ट्रीयकरण सरकार के द्वारा किया गया है। यह जनता के हित में और देश के हित में एक बहुत बड़ा समाज्वादी कदम था। कयलों की खानों में काम करने वाले जो मज-दूर हैं उनके संबंध में श्री शान्ति पटोल जी ने सभाव दिये हैं वे बड़े अच्छे सभाव हैं।

सरकार को उन सभावों पर जमल करना चाहिये। इसके साथ-साथ मैं आदरणीय वसन्त साठ जी से कहना चाहता हूं कि आप समाजवादी विचारधारा के प्रवक्ता आपके थोड़े से कार्यकाल में क्रियला क्षेत्र में अदभत कार्य हुए हैं । जापने इस डिपार्टमें ट को सधारने की दिशा में बहुत ही सराहनीय काम किये हैं। हम यह जानते हैं कि कोई जाद की छड़ी एंसी नहीं है कि एक महीने में, दो महीने में या एक साल में कोई समस्या का समाधान हो जाय । हमारे मित्र श्री शांति पटले जी स्वीकार कर्ग कि उनके जैसे रचनात्मक विरोधी दल के नेता श्री साठे के इस कोल संकटर को अच्छा बनाने की दिशा में उनकी साथ प्रयास करेंगे। मैं यह कहना चाहता हूं श्री शान्ति पटेल जी से कि हिन्दुस्तान में प्रति व्यक्ति जो कोयले का उत्पादन है वह 0.94 टन है और चायना में 14.2 टन है और बास्ट्रेनिया में 14 टन है। इस प्रकार हिन्दुस्तान के मजदूरों की जो कायला उत्पादन की कौपेसिटी हैं वह वर्ल्ड में लोअस्ट है ।

डा. शांति जी. पटेल : इसके लिये कौन जिमदार है ?

भी कल्पनाथ राय: यह बात मैं आपसे कह रहा हुं क्योंकि आप पढ़े-लिखे आदमी हैं और समझदारी से बात करते हैं।

DR. SHANTI G. PATEL: I am all for productivity and production.

श्री कल्पनाथ राय: आदरणीय उपसभाध्यक्ष महादेय, जब कायला खानान का राष्ट्रीयकरण हुआ था तो सरकार की तरफ से 50 करौड़ रुपये खर्च होता था और कायले का उत्पादन 75 मिलियन टन था। आज सरकार की तरफ से 600 करोड़ रुपया खर्च हो रहा है और कोयले का उत्पादन 150 मिलियन टन है। यानि जब 50 करोड़ रुपये इस सेक्टर पर सरकार द्वारा खर्च होता था तो 75 मिलियन टन उत्पादन था 1971 में और आज अब 600 करोड़ रुपया . . .

श्री वसंत साठे: 6 हजार करोड रुपया।

श्री कल्पनाथ राय: और जन आज 6 हजार करोड़ राज्या खर्च होता है तो काये ले का उत्पादन कवल 150 मिलियन टन है। [श्री कल्पनाथ राय]

आदरणीय उपसभाध्यक्ष महादय, यह एक एंसा सवाल है जिस पर हमें विचार करना चाहिए। यह कोई सरकार का ही सवाल नहीं है। आदरणीय उपसभाध्यक्ष महादय, चीन में इस समय कायले का उत्पादन 750 मिलियन टन है। चीन और हिन्दुस्तान ने एक साथ आजादी हासिल की और आज वहां कायले का उत्पादन 750 मिलियन टन है और हिन्दुस्तान में इसका उत्पादन 150 मिलियन टन है। आदरणीय उपसभाध्यक्ष महादय, कायले से हमारा परे आदयांगीकरण का रिश्ता जुड़ा हुआ है। पूरो हिन्दुस्तान का विकास, रेलॉं का चलना, देश में विजली का उत्पादन, खेती का विकास तकनीकी और वैज्ञानिक सारा विकास कांयले से जुड़ा हुआ है। तो कैसे कोल सेक्टर को संगठित किया जाय इस पर हमें सोचना है। जितनी बातों शान्ति पटोल जी ने कही है उन सब बातों से में सहमत हुं और मा समभता हुं कि हमारे मंत्री जी आदरणीय साठे जी जो समाजवादी विचारों के सबसे बड़े प्रवक्ता है वे भी इन विचारों से सहमत होंगें। आज सबसे बाड़ा सवाल जो हमारो सामने है वह उत्पादन बढ़ाने का है। हिन्द-स्तान जैसे विकासशील देश में प्रोडक्टीविटी लिंक होनी चाहिये अजरी से । दगर हिन्दर-तान में उत्पादन के साथ मजद री नहीं जड़ी हांगी तो हम कभी भी अपने दोश की समस्याओं का हल नहीं ढांढ सकते। आदरणीय उप-सभाध्यक्ष महोदय, श्री विजय माहन जा नये सदस्य हैं वें अभी एक अखबार पढ़ रहें थे । मैं उनसे पूछना चाहता हूं, मैं शांति पटल से पूछना चाहता हु कि धनबाइ सबसे बड़ा माफिया गैंग जो है उसकी किस दल के द्वारा समर्थन दिया जा रहा है? क्या जनता पार्टी हिन्द्स्तान के सबसे बड़े माफिया गैंग, जो धनवाद में उसका समर्थन नहीं करती है? पिछले दस सालों से धनबाद में 300 मर्डर्स इस गैंग के दवारा किये गये हैं या नहीं ? इस गैंग के दवारा 300 हत्यांयें धनबाद में की गई है या नहीं ? विरोधी दलों के लोगों का उस माफिया गैंग को समर्थन है या नहीं ? उस माफिया गैंग ने करोड़ों करोड़ नहीं बल्कि अरबॉ रुपया लुट के माध्यम से,

कायला मजदूरों का शांषण करके, कतले-जाम करके, गुण्डागदीं करके अर्जित किया है या नहीं ? उसको विरोधी दल के लागों का समर्थन है या नहीं ?

डा. शान्ति जी. पटेल : नहीं । श्री कल्पनाथ राय : एसा कहने से नहीं होगा ।

जपसभाध्यक्ष (श्री एम. पी. काँशिक) : ज्वर का गया कार्गबिह्ये ।

श्री कल्पेनाथ राय: अगर आप चाहते हैं कि देश में उत्पादा बढ़ो, अगर आप चाहते है कि कायला खदानों में काम करने वालों की हालत में सधार हो, अगर आप समाज-वादी समाज की रचना करना चाहते तो हिन्द्स्तान में समाजवाद का सीधा अर्थ है, उत्पादन बढ़ाना, प्रोडक्शन बढ़ाना । हिनद् स्तान म समाजवाद का यह अर्थ है और यरोप ग समाजनाद का अर्थ है दौलत का बटवारा जब कि एशिया, अफ्रीका और हिन्द्स्तान जैसे विकासशील देशों में समाजवाद का अर्थ है उत्पादन को बढाना और उत्पादन को बढाकर बटवारा करना। फस्टो प्रोडक्शन दोन डिस्ट्रीब्य्शन । इसलिये म आपसे, श्री रहेडी, श्री शांति पटल और अन्य हमारे जो मित्र समाजवाद म निष्ठा रखने वाले हैं (व्यवधान). . सत्यप्रकाश मालवीय जी आपका भी नाम ले रहा हु, जो भी समाज-वाद की बात करते हैं में उनसे कहना चाहता हं कि बैंकों का राष्ट्रीयकरण, राजाओं के प्रिवी पर्स की समाप्ति, कोयला खदानों का राष्ट्रीयकरण और बीस-सन्नी कार्यक्रम समाज-वाद की दिशा में उठाये गयं कदम है। लॅकिन चीन और रूस में पब्लिक अंडर-टेकिंग्ज में अकाउन्टेबिसिटी है अर्थात जो उस पब्लिक संकटर के कारहाने को चलाता है उसकी अकाऊंटेबिलिटी है। अगर उस में प्रोफिट होगा तो उस मैनेजर को प्रोमेशिन मिलेगा, प्रोत्साहन मिलेगा लेकिन यदि उस मं प्रोफिट नहीं होगा तो उसके खिलाफ कड़ी से कड़ी कार्यवाही होगी । जब हम समाज्वाद लाना चाह रहे हैं तो इन चीज को, प्रोडक्टी-विटी को भी मददे नजर रहों। (व्यवधान) आप जैसे लोग जो है हिन्दुस्तान में दिन रात हड़ताल का समर्थन करते **ह**ै कभा रूस में हड़ताल नहीं होती है, चीन में हड़ताल नहीं होती है, वहां कभी हड़ताल को

अलक नहीं किया जाएगा । लेकिन हिन्दा-स्तान में डिस्टब्लाइज करने के लिए, तोड़-फोड़ करने के लिए, हिंसा करने के लिए जहां गिल जाए वहां आप हडताल कराएं, तोड-फोड करो, प्रोडक्शन न बढ़ो, एनाकी कर यह कोई तरीका नहीं है। जो चीज चीन में आप पसंद नहीं करते हैं वह आप अपने देश में पसंद करते हैं। (समय की घंटी) मैं बात सत्म करूंगा मेरा आदर-जीरा साठे जी से निवंदन पटेल ने बात कही है मैं शतप्रतिशत उनकी बातों का समर्थन करता हो मभी उन बातों को फिर दोहराना नहीं है लेकिन एक बात में आपसे निवंदन करना चाहता हूं, एक समाजवादी व्यक्ति होने के नाते यह कहना चाहता हूं कि रूस या चीन में जिस तरह का कायले का उत्पा-दन हो रहा है उन देशों में क्यों उत्पादन इतने जोरों से हो रहा है, आप उन चीजों का अध्ययन कर और उन अध्ययनों के बाधार पर अपने मल्क में भी एरेंसी व्यवस्था उत्पादन बढ़ाने के िलए की जाए । जब से वसंत साठे जी ने इस मन्त्रालय को सम्भाला है इन्होंने बहुत से सराहनीय कादम उठाये ही और उन्होंने इस दिशा में बहुत अच्छा काम किया है। सी. सी. एल. या जितनी भी कम्पनियां है उन कम्पनियों में जो मेनेजर्स बाप रखते हैं उनका टर्म तीन वर्ष का होता है। किसी भी व्यक्ति को किसी भी कम्पनी या कोयले के क्षेत्र की क्ये समभाने ज्यांग्रफी को. हिस्टरी मंकम संकम साल भर संकम नहीं लगे-गाऔर वहां पर उत्पादन का के लिए उसकों करने श्रीलता प्रदान मौका कमसे कम पांच साल मिलनाचाहिये। अगर आप समभते हैं कि हालिङ ग कम्पनी का मैनेजिंग एक यांग्य बादमी है, काबिल बादमी है और प्रोडक्शन आपके टारगेट के अनुकृत बढ़ रहा है तो एसे व्यक्ति को आपको प्रोत्साहन दोना चाहिए और मजदूरों की हालत को समभने के लिए जब आप कारम उठारोंगे तब एफिशियोंसी बढ़ेगी । एफिशि-याँसी बढ़ोगी तो प्रांडक्शन बढ़ोगी लेकिन आप प्रोडक्शन और मजदारी को लिंक कीजिए। उत्पादकता के साथ उनको बोनस मिलेगा । उत्पादकता के साथ उनकी मजद री बढ़ेगी। उत्पादकता के साथ सार काम जुट होंगे। जब तक हमारे विकासकील देश में यह

सिद्धान्त आए स्वीकार नहीं करणे . . . (व्यवधान) कभी भी हम समाजवाद के सिद्धान्तों का जगतंत्र के माध्यम से चूनाव नहीं कर सकते । हिन्दुस्तान में हम जनतंत्र के माध्यम से समाजवाद लाना चाहते हैं (व्यवधान) हम कम्युनिस्ट तानाशाही जिसमें इन्सान की कोई कीमत नहीं है उस कम्युनिस्ट राक्षसी तानाशाही के माध्यम से हम समाजवाद नहीं चाहते हैं (व्यवधान) माध्यम से समाजवाद चाहते हैं (व्यवधान)

श्री दीपेन घोष (पश्चिमी बंगाल) : आप को जानकारी नहीं हैं। (ब्रण्यधान)

श्री कल्पनाथ राय : आपसे हजार गुना ज्यादा जानकारी है । (स्थवधीन)

SHRI DIPEN GHOSH: Whatever productivity each worker has shown, his wage level does not conform to it.

श्री कल्पनाथ राय: आदरणीय घोष जी हिन्दुस्तान मं पर कींपटा उत्पादन 0.94 टन है। आप लोग दिन रात धनबाद और कलकिता मं तोड़-फोड़ करते हैं। हमारे देश मं पर कींपटा उत्पादन 0.94 टन हैं और चीन मं दो टन हैं। आप इसी टारगेट को परा करने की कोंसिश कीरये।

श्री दीगेंग घोष : वेजेंज और प्रॉडक्टीविटी साथ जोड़ दी जाएं। His wage does not conform to the productivity which he has already achieved.

भी कल्पनाथ रायः सक्ते विश्वास है कि हमार साठे जी जो समाजवादी विचारों के व्यक्ति है जिनकी बीकांग क्लास की जाजादी, बहबदी और सजहाली में दिलचस्पी वकार्स की बह्हाली उत्पादन वडोगा । मभ्ते उनका वास है कि वे कांयला ল্মা काम करने वाले माफिया गैंग को जो आज वक आपरोट कर रहा है, समीब करने के लिए ठोस और समबद्ध कदम उठायोंगे जितने ए'से हमार' ट्रांसपोर्ट के साधन है उनके ठेके माफिया को बंद किये जारे चाहिए। माफिया गैंग से संबंधित लोग जिनकां कौरोक्टर सर्टिफिक्ट नहीं मिलता है ऐसे लोगों को कायला खदान क्षेत्रों में ठेके नहीं मिलने चाहिए । आदरणीय उपसभाध्यक्ष महोदय, हमारे मजदारों का गाफिया गैंग्स के दबारा शोषण बंद किया जाना चाहिए।' [श्री कल्पनाथ राय]

आदरणीय साठे जी आप जिस गतिशीलता के साथ अपनी समाजवादी नीतियों को चरितार्थ करने की दिशा में प्रयत्नशील हैं हमारा विश्वास है कि आप जैसे समाजवादी व्यक्ति काल सकटर को बहुत मजबूत और सशकत बनाएंगे ताकि हम अपने मुल्क के आँडिश्मीकरण, कृषिकरण और माडरनाइ-जंशन के उद्देश्यों को प्राप्त कर सके। जितना ही कायले का प्रोडक्शन बढ़ेगा उतनी एनजीं बढ़ेगी और एनजीं के माध्यम से मुल्क के विकास को, अपने लक्ष्य के अनुकृल प्राप्त कर सकेंगे। इन्हीं शब्दों के साथ आपको धन्यवाद।

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Now, Mr. Sushil Chand Mohunta. Please take only five minutes. Please co-operate.

SHRI S. W. DHABE (Maharashtra): But Mr. Kalpnath Rai did not co-operate with you.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): That is because Mr. Dipen Ghosh interrupted him. Yes, Mr. Mohunta.

SHRI SUSHIL CHAND MOHUNTA (Haryana): Sir, a lot has already been said about the condition of the miners and there is no doubt that they are very pitiable. But very little has been done to improve their lot. Their working conditions are hopeless. What the Government should have done when it nationalised the coal industry was that it should have first taken notice of the pitiable conditions of the workers and tried to improve them.

Now, coming to the Bill as such, Sir, I am really surprised to note that the honourable Minister has been very quick, I should say, to see that the Housing Board and the Coal Mines Labour Welfare Fund are abolished. He also says ^ that the Government of India, because this has become a Government of India Undertaking, will automatically assume the responsibility for the welfare of the workers. I only want to say that if you had something like that in mind, if you had wanted to abolish one thing, then you must have thought about the creation of

another, whether it is under the Govern ment of India Or whether it is under the Undertaking itself. Whatever amount you want to give, there must be some execut ing agency to utilise that money to provide housing facilities to the workers and "so for seeing to their welfare, their educational facilities, medfcal facilities, etc. This you should have considered side by side. You abolish this; but vou create another. It may be under the control of the company or the Govern ment. I have no objection to that. You could have as well asked the company to donate largely an' liberally, to donate large sums of money, to these already existing Fund and Board. This could have been done. Even now the company is going to spend on its own and it would have spent from the Housing Board Fund. There is any difference. But there should be some security provided under the Bill. Under this Bill, there is no hope for the worker. You may decide to do something for them and vou may decide not to do anything for them. It all depends on you. But there is no assurance given to the workers through this Bill. I only wish that you had created an alternative agency, an alternative mechanism, for providing the various facilities to the workers. If they want medical facilities, you should have an alternative Or ready mechanism. If housing facilities are to be accorded to the workers, there should have been a mechanism for that and also there should be workers' participation in the enjoyment of those benefits. This should also have been safeguarded. Without the workers' participation if the money is to be spent for their benefit, then, I think, there is no noble idea behind this. I do not know how the honourable Minister thinks that the conditions of the workers will improve as a result of this Bill. I do not find anything. Rather the main thing en which special stress was made was to provide an alternative mechanism for the benefit of the worker, which he has not brought out. {Time bell rings.) I hope, either through the amendment to this very Act itself or through a separate legislation OT separate Rules or through directions to the Company, this object

will be achieved. Otherwise I can, say i that he may be a progressive minded or of socialist mind but it is not reflected in this particular Bill.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Shri Gurudas Gupta.

SHRI GURUDAS DAS GUPTA. (West Bengal): I am Das Gupta, not..

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): I am very sorry. (Interruptions) He is double Das.

SHRI GURUDAS DAS GUPTA: Sir, I am ready to respond to the request made by Mr. Kalpnath Rai and I am aho ready to cooperate with the ex-Socialist Energy Minister in the Government oi India ...

SHRI DIPEN GHOSH; And ex-Socia-list Kalpnath Rai.;.

, SHRI GURUDAS DAS GUPTA; . . . so that coal production picks up. Mr. Dipen Ghosh, will you kindly allow me to speak?

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Six O'clock is coming vea-y • fast; we are very near to that. Please take 5 minutes. Then I will ask the [Minister to

SHRI NIRMAL CHATTERJEE (West Bengal): How can he reply today? According to the List of Business

THE VICE-CHAIRMAN (SHRI M, P. KAUSHIK); He is supposed to complete by 5.55. He is the last speaker.

SHRI GURUDAS DAS GUPTA: I am ready to cooperate with Mr. Kalpnath Rai and with the Energy Minister who happens to be an ex-Socialist to ensure that production picks up there. {Interruptions}

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); Please let him speak. No interruptions.

SHRI GURUDAS DAS GUPTA: ^""Provided, Sir—I hope the Minister

knows—the Government of India gives up its policy of confrontation with the coal workers. I am reading only one passage of the statement joint, y issued by the AITUC, CITU and INTUC and other Central Trade Unions. They are just declaring, after the completion of one day strike—'I quote:

Discussion not concluded

Fund (Repeal) Bill, 19ib

"We hope that the management of Coal industry would fulfil and implement the National Coal Wage Agreement *ill toto* and refrain from taking any type of punitive action against the miners, failing which the miners ' Will be forced to take to bigger strug-, gles."

Minister Or the Go-I accuse. Sir, the vernment of India or Coal India-I do not know who is superior-under whose direction a policy of nearly declaring a war against co.il-miners is being adopted. The strike had to be called because you • had violated the bilateral agjieement. Please understand the danger inherent in it. If the Government or the Government organisation violates the bilateral agreement, then it is not the responsibility of the labour union to abide it. Therefore, they must be ready for consequences. The workers had to go On strike because you have violated some of the provisions. That the violation was there, which is clear from the report of the Consultative Committee for the Ministry of Labour that met today morning.

Secondly, Sir, there was a strike for one Imagine the Coal India—under whose authorly. I do not know—issued a Notification asking the subsidiaries to deduct wages for 8 days according to a law which was by the British imperialism in 1936. Could the Minister tell ms in which area, in which sector, in which industry a single day's strike tantamounts to deduction of 9 or 8 days' wages? {Time hell rings.). Not only that. Sir. There is a categorical statement in the of the Coal India that; deduction notice should be given to female notice not workers. I can produce it for the information of the Minister the

[SKri Gurudas Das Gupta]

notice issued in Patmohana colliery against the female workers. 1 possess such a copy. Therefore, there is no law in collieries, i accept of course that there are niafias, but this is because of the mafia policy being pursued by Coal India. Rather the hon. Minister happens to be the greatest patronage of the mafia policy of Coal-India. Therefore, 1 appeal to them just to put an end to it. Imagine that the Government and thg Coal India cannot stop accidents . . .

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Please conclude now.

SHRI GURUDAS DAS GUPTA; I beg you to give me two minutes more. I am respresenting AITUC in the Coal India which happens to be strong and 1 have something to tell you. We do not get a chance to speak to the Minister. It is only herg in the Parliament that we can speak to him directly. 1 take this opportunity to ask him whether he is ready to state here categorically that biltaeral agreement will be carried out. I ask him whether he is ready to consider that this notice given for deduction of 9 days' wages will be withdrawn. I ask him to tell us why this notice was given when a case is still pending in the Calcutta High Court. I want him to tell us why the recommendation of the Fifth Miners' Safety Commission was not implemented. What is the report of the Sixth Safety Commission? The Sixth Safety Commission says that the measures that were suggested as far back as 1980 ihad not been carried out What is the result? The result is that the Satyop colliery that was closed for one month, opened on 9th April, and the next day there was an accident and four miners had died. You are refusing even to take into employment the kith and kin of those who died in harness. Is it not a fact that the colliery miners are going On strike because they want employment for all the dependents of the deceased who died whilg in work? You are refusing to employ even the people who are dyfng in harness.

Lastly, what are the statistics about accidents? I give a simple figure about the accidents and how safety is being neglected. You want the workers to pick up production. But you will not make arrangements for workers' safety. You will not give them quarters. You will not give them schools. You will not even give them drinking water. Neither you will give them protection. After death[^] even their family members will not be given employment. They meet accident underground and their dependents are not given employment. The workers on their part are ready, more than Mr. Sathe and more than Mr. Kalpnath Rai, to increase production. But they must be given a chance tc^ in-ci^ease production. There must be a fair deal. There must be an end tP the policy of confrontation. Sir, according to Government statistics, 56 per cents of the accidents underground have taken place because of inadequate support. Not only that. 67.3 per cent of the underground accidents in 1984 were due to fall of side and roof. Well, in the whole world, the accidents due to side fall and roof fall are declining. That is increasing here in India. How are you going to save the workers from men made accidents? T also want the Minister to fell us categorically whether he is going to change this policy of confrontation, whether he is going to restrain the people whom he has entrusted with the job of Coal India. I want the hon. Minister to tell us whether he is going to abide by the bilateral agreement. I want him to tell us wheher he is going to make arrangements for safety. I want him to tell uf whether he is going to ensure better human living conditions for the coal miners. If this is done, then definitely, the coal miners will be second to none in ertsuring increased production in the colleries.

I hope Mr; Sathe will be categorical in his reply. He will not evade. Otherwise, I may tell him that he will have to face a united struggle of red and tricolour flags in the coal sector and face the united might of the coal miners

Wcljuic

That struggle will be against your policies. That will bring a change if good sense does "" prevail upon you.

SHRI S. W. DHABE: Mr. Vice-Chairman, my friend was speaking with emotion.

THE VICE-CHAIRMAN (SHRI M. V. KAUSHIK): Emotions ace to be rest rained.

SHRI S. W. DHABE: He has got a different language and we have got a different language. When you were here,

you were speaking the same 6.00 p.M. language. Sir, one of the

causes for which the strike took place was like this, and I request the Minister to reconsider this seriously. The agreement was that the relatives of those who died on duty will get the job. Tt has been replied in this House on thg strike question that it is unconstitutional. I don't think that it is unconstitutional. It is a reasonable classification. A man works for- 25 years or 30 years as a coal-miner. If he is working as a coal-miner, his one foot is already in the trap

SHRI DIPEN GHOSH; Sir, I am on a point of order. It is already 6 o'clock and according to the order of Business, We should take up this Short Duration Discussion On the recent killings of Harijans in Arwal in Gaya district. And naturally I would appeal to you to have the discussion on this Bill adjourned and let it be spilled over to tomorrow and let us now ttake up the Short Duration Dis cussion.

र्सभा) विभाग (श्री सीता राम केसरी): मंरी रिक्बस्ट टालेंगे नहीं . . . (व्यवधान) . . . सन तो लीजिए। प्रार्थना भी तो सननी चाहिए कि मैं क्या कह रहा हूं। मेरा बाप से निवेदन हैं कि 10-15 मिनिट में खतम हो जाएगा, नहीं तो फिर 12 तारीख को जाएगा । जैसा आप कहाँ । दोखिए एकमडोट करने की बात है। आप जो कहाँगे वही करेंगे । मगर यह रिक्वेस्ट हैं 15 मिनिट केलिए ।

19861 Fund (Repeal) Bill, \9%6 Discussion not concluded

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Let us finish it today. He is the last speaker. (Intemipiions).

SHRI DIPEN GHOSH: The last speaker may be allowed to speak. But the Minister's reply will have to be tomorrow.

SHRI V. GOPALSAMY (Tamil Nadu): Don't yield to it. It is the privilege of ihe Opposition.

SHRI SITARAM KESRI; Not tomorrow

SHRI DIPEN GHOSH: The Minister will have to reply tomorrow.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): I request you that it will hardly take 15 minutes.

SHRI V. GOPALSAM"V: They do not permit even a single minute for the Opposition when the Government Business should be finished....

गोपालसामी. जाप चिल्ला सकते हैं करते हैं ह्रम आखिर एव्यॉमंडटे (व्यवधान) .

SHRI DIPEN GHOSH: The Minister of State for Parliamentary Affairs assured Us that he would take care of his Members so that they could finish it in one hour. When we wanted more time to be allotted for this Bill, thi, - Minister of State for Parliamentary Affairs assured us that he would take care that his MewSefs do not take much time.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): That has been done.

SHRI DIPEN GHOSH: No. Let the Member complete his speech. Bui the Minister's reply has to be tomorrow, (/n*lemiptiuns*)

THE VICE-CHAIRMAN fSHRI M. P. KAUSHIK): Please sit down. I may tell the hon. Members that wJiatever as surance the Minister has given in the meeting, that has been fully complied with.

SHRI DIPEN GHOSH: How miich time have they taken?

THE VICE-CHAIRMAN fSHRI M. P. KAUSHIK): The Congress Party has taken 33 minutes.

SHRI DIPEN GHOSH-. Out of one hour,

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK); The total iime allotted lo the Congress Party was iiaar about 42 minutes, and only two Members were allowed to speak.

SHRI NIRMAL CHATTERJEE: The Minister will reply tomorrow.

SHRI VASANT SATHE: May I make a submission? Let Mr. Dhabe comnlele his speech today. I will reply on Monday.

SHRI NIRMAL CHATTERJEE Tomorrow.

SHRI VASANT SAIHE; Not tomorrow. Tomorrow there is another Bill com'-ing. I will reply on Monday. {Interruptions}

SHRI NIRMAL CHATTERJEE: On Monday we are going to debate another important thing—the Education Policy. For your information, for the Muslim women Bill, we are devoting (snly one day. For educational policy we have decided, toi devote two days. That is the kind of importance that we attach to tfie education polify. If you take away some time from that day, that will also not be fair. This is f Or your consideration.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Let us finish this today.

SHRI VASANT SATHE: ShaH I not reply? When do you want to hear me?

SHRI DIPEN GHOSH: We want a specific reply

SHRI NIRMAL CHATTERJEE: I am bringing thi to your noiics implicitly for extending the .session *nf.* the House by another day so that everybody can be accommodated.

SHRI DIPEN GHOSH: In any case it has to be. The Lok Sabha has' been e.K-tended by another day.

SABHA] Fund (.Repeal) Bill, 19&6 Discussion not concluded

THE VICE-CHAIRMAN {SHRI M. P. KAUSHIK): My request is that either we complete the Bill today or it will be continued on Monday.

SHRI DIPEN GHOSH: Tomorrow.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): Not tomorrow. It will be done on Monday.

SHRI S. W. DHABE: Then I will speak on Monday.

THE VICE-CHAIRMAN (SHRI M. P. KAUSHIK): All right.

SHRI VASANT SATHE: Mr." Dhabe, you speak today.

THE VICE-CHAIRJVIAN (SHRI M. P. KAUSHIK): He does not want to speak today then. AII right, we will take up the Short Duration Discussion now.

SHORT DURATION DLSCUSSION RE CARDING RECENT KILLINGS OF IJARUANS IN ARWAL IN GAYA DISTRICT OF BIHAR

SHRI GURUDAS DAS GUPTA (We->t Bengal): Mr. Vice-Chairman, Sir, with a heavy heart I raise a discussion on the recent mass killings of Harijans in a place which is associated with the name of Mahatma Gandhi. It is extremely paiiiful to raise such a discussion when we are celebrating the hundredth year of India's freedom movement. Perhaps, Sir, it is quite consistent with the tradition of the natioml movement that the Members present in the House shall unanimously from all sides seek to disown and condemn all that happened in Arwal.

Mr. Vice-Chairman, Sir, it will be better and helpful for me to go into the problem if you will kindly remove the people standing around you while the proceedings of the House are going on. That will be quite helpful. (*Interrup-/ions*). But he is your colleague, please allow him.